

standard prices, that is at 1952-53 prices (which is taken as the base) of the groups I have just mentioned has gone down tremendously.

There has been a rapid rise in prices, as everybody knows.....

**Mr. Deputy-Speaker:** He may continue tomorrow. We will take up non-official business now.

and I would now seek the permission, generosity, of the House in ensuring that this Bill is placed in category 'A', because, briefly, I would say that the Bill seeks to provide that certain high dignitaries of the State of our country, under the Constitution, namely, the President, the Vice-President, the Speaker, and Deputy-Speaker at the Centre—no personal reflection upon you at all, Sir.

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** Ministers also.

**Shri Hari Vishnu Kamath:** No, no. They do not find a place in that. There is another.

Then the Speaker and Deputy-Speaker in the States, and Governors of States. These dignitaries should not be members of any political party and should not engage in any partisan political activity during their terms of office. Certain recent happenings, for instance, in Kerala particularly focussed public attention on this fact. I would be happy—so I believe the House too would be happy—if this Bill is placed in category 'A' so that it can be discussed as soon as possible and healthy conventions established in our country for the promotion of true parliamentary democracy here.

I therefore move that so far as item 4 of para 4 of the Report is concerned, it may be placed in category 'A'.

**Mr. Deputy-Speaker:** You want it to be referred back to the Committee.

**Shri Hari Vishnu Kamath:** If the House can decide, well and good; otherwise, let it be referred back to the Committee—I do not mind.

**Mr. Deputy-Speaker:** It may be referred back to the Committee, sub-item 4 of item 4. I will put the rest of the Report to the House.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-SEVENTH REPORT

**Shri Shree Narayan Das (Darbhangha):** I beg to move:

"That this House agrees with the Eighty-Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th April, 1966".

**Mr. Deputy-Speaker:** Motion moved:

"That this House agrees with the Eighty-Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th April, 1966".

**Shri Hari Vishnu Kamath:** Hoshangabad): May I invite your attention to paragraph 4 of this Report. I would request my hon. colleague to pay some attention to this paragraph. That refers to the categorisation of Bills, and my Bill also finds a place in that paragraph as item 4—the Constitution (Amendment) Bill, 1966 (amendment of articles 59, 66 etc.)

It is true I was present at the meeting of the Committee on Private Members' Bills and Resolutions, but subsequently when I pondered over the matter, I had second thoughts,

**Shri Bade (Khargone):** The motion is here. He requests that the House may make an amendment to that effect.

**Mr. Deputy-Speaker:** All right.

श्री मधु लिमये : उसका समय भी बढ़ा दिया जाय ।

**Shri Vasudevan Nair (Ambalazhuzha):** Your earlier decision to refer it back to the Committee was a better decision. I do not think Shri Bade is pressing his view.

**Shri Bade:** Let it go to the Committee then.

**Shri Shree Narayan Das:** This question was considered by the Committee. As it is generally this is considered in every case. I think this is nothing extraordinary. A large number of Bills are introduced in this House by several Members. The sub-Committee considers them and recommends some action. In case there are some very important Bills which require urgent consideration by the House, the sub-committee recommends that they be put in category 'A'. Ordinarily, all the Bills are allowed to be introduced in this House, and this is one of them. This has been allowed to be introduced now. Then the question of consideration comes. There are a large number of Bills pending. Every time there is a ballot. If the House agrees to put this in category 'A', that prevents other Bills being considered. We have to see what is important. The hon. Member has said that this Bill relates to some prominent persons.....

**Shri Hari Vishnu Kamath:** Dignitaries under the Constitution.

**Shri Shree Narayan Das:** But not so important.

**Shri Hari Vishnu Kamath:** That is only his opinion.

**Shri Shree Narayan Das:** Bills for amending the Constitution cannot be passed unless there is a certain majority. By putting this Bill in category 'A' the hon. Member wants a favour to be shown to him, that it may be considered and others may not be.

Therefore, I suggest that it should not be referred back to the Committee. The recommendation made by the Committee should be accepted by the House.

**Shri Hari Vishnu Kamath:** It is not a favour. Shri Madhu Limaye's Bill was placed in 'A' category recently.

**Shri Sham Lal Saraf (Jammu and Kashmir):** I am thankful to Shri Kamath for inviting the attention of the House to a very important matter, not only just attention but the very keen attention of all of us. Lately we have seen—I hope Government are taking note of these things—that not one but two or three Governors have taken part in active politics, and controversial politics. I do not know where this will lead us. Therefore, the House must stand by Shri Kamath and this Bill must be taken up for urgent consideration and given full time. Let us at least give a shake-up to everybody so that the Constitution is protected, a Constitution which we framed after years of struggle and sacrifice.

I therefore do not agree with Shri Shree Narayan Das. This is a most important Bill and it should be given proper time and urgent consideration.

**Shri N. Dandekar (Gonda) rose—**

**Shri Hari Vishnu Kamath:** It is not often that he speaks. Let him have at least two minutes.

**Mr. Deputy-Speaker:** We will refer it back to the Committee. I will now put it to the vote of the House.

The question is:

"That this House agrees with the Eighty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th April, 1966, subject to the modification that the Constitution (Amendment) Bill by Shri Hari Vishnu Kamath appearing at item 4 of paragraph 4 of the Report be referred back to the Committee."

*The motion was adopted.*

**Mr. Deputy-Speaker:** Bill for introduction—Shri Yashpal Singh is not present.

15.38 hrs.

CONSTITUTION (AMENDMENT)  
BILL—contd.

(Amendment of articles 75 and 164),  
1966 by Shri Hari Vishnu Kamath

**Mr. Deputy-Speaker:** Further consideration of the following motion moved by Shri Hari Vishnu Kamath on the 1st April, 1966:—

"That the Bill further to amend the Constitution of India, be taken into consideration",

along with amendments.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, यह बहुत ही महत्वपूर्ण विधेयक है मेरा सुझाव है कि आधा घंटा समय और बढ़ा दिया जाय।

**Mr. Deputy-Speaker:** It has already been extended once.

श्री मधु लिमये : उस से क्या होता है ? इस के महत्व को देखते हुए कि इतने लोगों ने इस से दिलचस्पी ली है और सभी भी अपने-अपने-अपने इस पर बोलना चाह रहे हैं यह उपयुक्त

होगा कि इसका समय आधा घंटे के लिए और बढ़ा दिया जाए।

**Shri Hari Vishnu Kamath** (Hoshangabad): Because some more hon. Members want to speak.

**Mr. Deputy-Speaker:** I do not think there is any justification.

**Shri Hari Vishnu Kamath:** It may be put to the House.

**Mr. Deputy-Speaker:** Those who are in favour of further extension by half an hour may say 'Aye'.

**Several hon. Members:** 'Aye'.

**Mr. Deputy-Speaker:** Those who are against may say 'No'.

**Some hon. Members:** 'No'.

**Mr. Deputy-Speaker:** The 'Ayes' have it; the 'Ayes' have it. The time is extended by half an hour.

**Shri P. R. Chakraverti** (Dhanbad): As I had on an earlier occasion mentioned, when Mr. Kamath brings forward a proposal, I have to think seriously before I agree with him lest I should be led astray by his eloquence and magnetic personality. Here is a Bill where I am prompted to lend my support.

I feel as a student of history that all over the world this upper house, the concept of the upper house, has a historical origin. It started 3,000 years earlier, and with the development of the political institutions in the world, it has taken different shapes.

In India, when we framed our Constitution on the model of the U.S. federal system of government, and based also on the British system, we left out of account the fact that the Senators of U.S.A. are directly elected. Two Senators are elected from each State. There are 50 States now, and so 100 Senators. It is a very tough